

# THE JHARKHAND GAZETTE EXTRAORDINARY



# **PUBLISHED BY AUTHORITY**

1 CHAITRA 1946 (S)

No. 176

RANCHI, THURSDAY 21<sup>st</sup> MARCH, 2024

## **COMMERCIAL TAXES DEPARTMENT**

NOTIFICATION 21<sup>st</sup> March, 2024

#### Notification No.- 3/2024 – State Tax

**S.O. No. 2, Dated 21<sup>st</sup> March, 2024--**In exercise of the powers conferred bysection148 of the Jharkhand Goods and Services Tax Act, 2017 (12 of 2017) (hereinafter referred to as the said Act), the Government of Jharkhand, on the recommendations of the Council, hereby rescinds the notification of the Government of Jharkhand in the Commercial Taxes Department, number 30/2023-State Tax, dated the 12th December, 2023 published vide S.O. No. 43, dated the 12th December, 2023, except as respects things done or omitted to be done before such rescission.

2. This notification shall be deemed to be effective from the 1<sup>st</sup> day of January, 2024.

[File. No. Va.Kar/GST/02/2024] By the order of the Governor of Jharkhand,

> Vipra Bhal, Secretary, Commercial taxes Department.

## वाणिज्य-कर विभाग

# अधिसूचना सं0.3/2024- राज्य कर

एस. ओ. सं. 2, दिनांक 21 मार्च, 2024--झारखण्ड सरकार, झारखण्ड माल और सेवा कर अधिनियम, 2017 (2017 का 12) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है की धारा 148 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, परिषद् की सिफारिशों पर, वाणिज्य-कर विभाग, झारखण्ड सरकार की अधिसूचना संख्या 30/2023-राज्य कर, तारीख 12 दिसम्बर, 2023, जो एस. ओ. सं. 43, तारीख 12 दिसम्बर, 2023 द्वारा प्रकाशित की गई थी, को ऐसे विखंडन के पूर्व की गई या किए जाने से लोप की गई बातों के सिवाय, विखंडित करती है।

. . . . . . . . . .

2. यह अधिसूचना 1 जनवरी, 2024 से लागू मानी जाएगी ।

[सं.सं.वा॰कर/जी॰एस॰टी॰/02/2024] झारखंड राज्यपाल के आदेश से,

> **विप्रा भाल,** सचिव, वाणिज्य-कर विभाग ।